

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2690/2018

(Arising out of impugned final judgment and order dated 11-05-2017 in CRLA No. 1959/1989 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHANU PRATAP

Respondent(s)

Date : 29-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing on behalf of the petitioner - State of U.P.

In spite of service of notice on the sole respondent, nobody has entered appearance on his behalf so far.

Taking into consideration the said fact, let bailable warrants be issued against the respondent in the sum of Rs.10,000/- for his appearance on Monday, the 1st July, 2019.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR